

**MANDOLI JAIL: DELHI**

FIR No. 315/20  
PS –Karawal Nagar

17.06.2020 (at 04:30 pm)

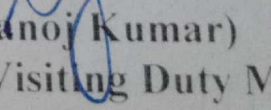
*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present: None for the State.  
IO/SI Mandeep Kukana present in person with case file.

This is an application for seeking permission to interrogate and formal arrest of accused Shahrukh @ Sameer and Kasim @ Asfaq in jail.

In the application, it is stated that the accused persons are running in JC in FIR No.184/20 PS Gokulpuri. IO has stated that he wants to interrogate the aforesaid accused persons and proceed further with investigation. From the documents involvement of accused is shown. Hence, IO is at liberty to interrogate the accused persons in Jail. The concerned Jail Superintendent will permit the IO to interrogate the accused persons and proceed further with investigation as per rules. Accordingly, application stands disposed off.

Copy of this order be given dasti to the IO. Copy of order be uploaded in CIS. Copy of order be also sent to concerned Jail Superintendent. Dasti copy of the order be given to IO as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

**IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:**  
**MANDOLI JAIL: DELHI**

FIR No. 328/20

PS -Nand Nagri

17.06.2020 (at 02:50 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

Accused Pawan Kumar produced in muffled face after fresh arrest.

IO- SI Subhash Kumar with case file in person.

LAC not available.

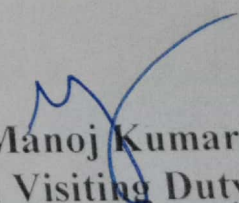
MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 01.07.2020. Dasti copy of order be given to IO as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



**IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:**  
**MANDOLI JAIL: DELHI**

DD No. 05A dated 17.06.2020 PS Dayal Pur

e-FIR No. 012125/20 of PS K. Khas

e-FIR No. 009095/20 PS Karawal Nagar

17.06.2020 (at 02:40 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : Ld. APP for the State.

IO/SI Bisham Rana in e-FIR No. 012125/20 of PS K. Khas.

IO/HC Arvind Kumar, e-FIR No. 009095/20 PS Karawal Nagar

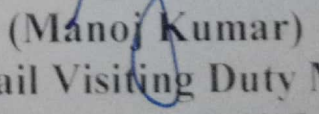
HC Devender Kumar in DD No. 05A dated 17.06.2020 PS Dayal Pur

Accused Akash produced in muffled face vide kalandara under Section 41.1(d)/102 Cr. P.C. by HC Devender Kumar in DD No. 05A dated 17.06.2020 PS Dayal Pur.

LAC not available.

MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, both IOs have moved an application for grant of permission to interrogate and formal arrest of accused. Application is considered. Allowed. He is granted permission to interrogate the accused person for 20 minutes and arrest him, if need be.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

**After 30 minutes.**

Present : Same as above.

Both IOs have already interrogated and arrested the accused.

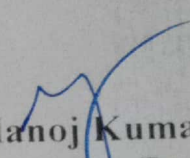
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Now, both IOs have moved an application for grant of 14 days JC of the accused.

Considering the gravity of the offence, application of IO is allowed. Accused is sent to JC till 01.07.2020

The kalandara under Section 41.1 (d) stands disposed off and be handed over to IO/SI Bhisham Rana to be attached with the main challan/final report of his FIR. Dasti copy of order be given to IO/SI Bhisham Rana and HC Devender Kumar as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



17.06.2020 (at 03:00 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : Ld. APP for the State.

Accused Faizal @ Salman and Haidar @ Chhote not produced from JC.

Both accused persons are lying in jail no. 15.

LAC not available.

IO/ASI Harbir Singh with case file.

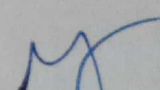
Today, IO has filed an application for release of the accused persons in the present case. It is submitted in the application that TIP of both accused got failed and nothing has been recovered from the possession or at the instance of the accused persons. Let, statement of IO to that effect be recorded.

**Statement of IO/ASI Harbir Singh, No.108/SHD, PS Geeta Colony, New Delhi.**

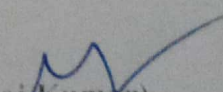
On SA

I am IO in this case. I am making this statement voluntarily. TIP of both accused persons got failed and nothing has been recovered or discovered at instance of present accused persons. There is nothing against the accused except disclosure statements. I shall be bound by my statement.

RO&AC

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

I have perused the application and the record of investigation done by IO of this case. Perusal of same reveals that there is nothing against the accused persons except the disclosure statement which is itself inadmissible in evidence. In these circumstances, the application of the IO is allowed. **The accused persons are released from the present matter at this stage subject to furnishing of bail bond and surety bond in the sum of Rs.5,000/- each to the satisfaction of Jail Superintendent.** Accused persons be released forthwith, if not required in any other case. Copy of order be uploaded in CIS. Copy of order be also sent to concerned Jail Superintendent. Dasti copy of the order be given to IO as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

**IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:**  
**MANDOLI JAIL: DELHI**

FIR No. 0259/20

PS -Shakarpur

17.06.2020 (at 03:15 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

Accused Sonu produced in muffled face after fresh arrest.

IO- W/SI Prema with case file in person.

LAC not available.

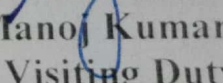
MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 01.07.2020. Dasti copy of order be given to IO as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



**IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:**  
**MANDOLI JAIL: DELHI**

FIR No 298/20

PS -Seema Puri

17.06.2020 (at 03:30 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

Accused Desh Raj produced in muffled face after fresh arrest.

IO/HC Veer Pal with case file.

LAC not available.

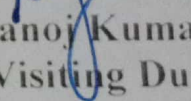
MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 01.07.2020. Dasti copy of order be given to IO as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:  
MANDOLI JAIL: DELHI

FIR No. 188/20 PS - Anand Vihar  
FIR No. 227/20 PS Krishna Nagar  
FIR No. 125/20 PS Vivek Vihar  
FIR No. 126/20 PS Vivek vihar

17.06.2020 (at 03:45 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

Accused Pawan Singh produced in muffled face after fresh in FIR No.188/20 PS Anand Vihar.

IO- HC Kapil Kumar with case file in person.

LAC not available.

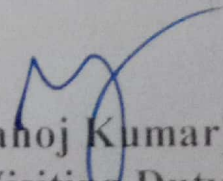
At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

**Accused is sent to JC in FIR No.188/20 PS Anand Vihar till 01.07.2020.**

At this stage, both IO/SI Dhananjay Dubey in FIR No.227/20, IO/ASI Devi Sharan in FIR No.125/20 and IO/ASI Bharat Singh in FIR No.126/20 have moved an application for grant of permission to interrogate and formal arrest of accused in their respective FIRs. Applications are considered. Allowed. They are granted permission to interrogate the accused person for 20 minutes and arrest him, if need be.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

After 30 minutes.

Present : Same as above.

All said IOs have already interrogated and arrested the accused in their FIRs.

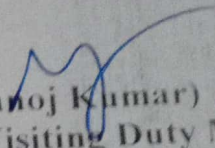
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: 2 :

Now, all said IOs have moved an application for grant of 2 days JC of the accused.

Considering the gravity of the offence, applications of IOs are allowed. Accused is sent to JC in FIR No.227/20, FIR No.125/20 and FIR No.126/20 till 19.06.2020.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

**IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:**  
**MANDOLI JAIL: DELHI**

FIR No. 328/20

PS –Nand Nagri

17.06.2020 (at 02:50 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

Accused Pawan Kumar produced in muffled face after fresh arrest.

IO- SI Subhash Kumar with case file in person.

LAC not available.

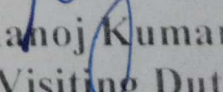
MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 01.07.2020. Dasti copy of order be given to IO as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



DELHI

FIR No. 520/20

PS -Harsh Vihar

17.06.2020 (at 02:50 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

Accused Arjun produced in muffled face after fresh arrest.

IO- SI Ankur Singh with case file in person.

LAC not available.

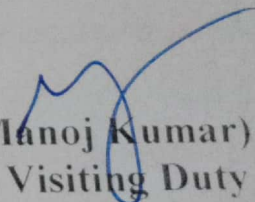
MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 01.07.2020. Dasti copy of order be given to IO as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:  
MANDOLI JAIL: DELHI

FIR No. 367/20

PS – New Usman Pur

17.06.2020 (at 04:00 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

IO/SI Karan Singh present with case file.

Accused Ajay produced in muffled face after fresh arrest.

LAC is not available.

MLC and arrest memo of the accused perused. I am satisfied with the reasons of arrest of accused.

IO has moved an application for grant of two days PC of the accused wherein it has been mentioned that the accused has disclosed that he can get arrested co-accused persons and further can get recovered the case property in this matter.

Application perused. Disclosure statement of the accused also perused. Arguments from both the sides heard.

In view of the fact that the police interrogation is an integral part of the police investigation and accused has disclosed that he can get arrested the co-accused persons and further can get recovered the case property, therefore, case for police custody is made out in this matter. Accordingly, application of IO is allowed and he is granted two days PC of the accused.

Accused be produced before the concerned Court on 19.06.2020.

Accused be got medically examined as per *Hon'ble Supreme Court* guidelines. Dasti copy of order be given to IO as prayed for.

(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



**IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:**  
**MANDOLI JAIL: DELHI**

FIR No. 011750/20

PS -Krishna Nagar

17.06.2020 (at 04:10 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

Accused Adnan @ Addu produced in one PC matter in FIR No.235/20 PS

Seelam Pur.

IO- HC Nafees with case file in person.

LAC not available.

IO has moved an application for grant of permission to interrogate and formal arrest of accused. Application is considered. Allowed. He is granted permission to interrogate the accused for 20 minutes and arrest him, if need be.

Be put up after 20 minutes.

(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

**After 20 minutes.**

Present : Same as above.

IO has already interrogated and arrested the accused.

Now, IO moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, so, the application of IO is allowed.

Accused is sent to JC till 01.07.2020. Dasti copy of order be given to IO as

prayed for.

(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:  
MANDOLI JAIL: DELHI

FIR No. 295/20

PS -K. Khas

17.06.2020 (at 04:20 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

Accused Parvej @ Sonu produced after fresh arrest.

IO- PSI Sunil Kumar with case file in person.

LAC not available.

MLC and arrest memo of the accused perused. I am satisfied with the reasons of arrest of accused.

IO has moved an application for grant of one day PC of the accused wherein it has been mentioned that the accused has disclosed that he can get recovered the case property in this matter.

Application perused. Disclosure statement of the accused also perused. Arguments from both the sides heard.

In view of the fact that the police interrogation is an integral part of the police investigation and accused has disclosed that he can get recovered the case property, therefore, case for police custody is made out in this matter. Accordingly, application of IO is allowed and he is granted one day PC of the accused.

Accused be produced before the concerned Court on 18.06.2020.

Accused be got medically examined as per *Hon'ble Supreme Court* guidelines. Dasti copy of order be given to IO as prayed for.

(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



**IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:**  
**MANDOLI JAIL: DELHI**

FIR No.311/20  
PS –Karawal Nagar

17.06.2020 (at 04:30 pm)

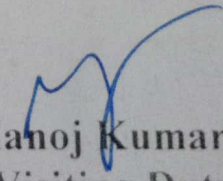
*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present: None for the State.  
IO/HC Arvind Kumar present in person with case file.

This is an application for seeking permission to interrogate and formal arrest of accused Kaif @ Shahrukh @ Sameer and Kasim @ Asfaq in jail.

In the application, it is stated that the accused persons are running in JC in FIR No.184/20 PS Gokulpuri. IO has stated that he wants to interrogate the aforesaid accused persons and proceed further with investigation. From the documents involvement of accused is shown. Hence, IO is at liberty to interrogate the accused persons in Jail. The concerned Jail Superintendent will permit the IO to interrogate the accused persons and proceed further with investigation as per rules. Accordingly, application stands disposed off.

Copy of this order be given dasti to the IO. Copy of this order be given dasti to the IO. Copy of order be uploaded in CIS. Copy of order be also sent to concerned Jail Superintendent. Dasti copy of the order be given to IO as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



**IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:**  
**MANDOLI JAIL: DELHI**

FIR No.310/20

PS -Karawal Nagar

17.06.2020 (at 04:30 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present: None for the State.  
IO/SI Ankit Kumar present in person with case file.

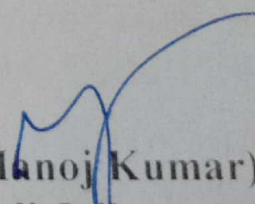
This is an application for seeking permission to interrogate and formal arrest of accused Kaif @ Shahrukh @ Sameer and Kasim @ Asfaq in jail.

In the application, it is stated that the accused persons are running in JC in FIR No.184/20 PS Gokulpuri. IO has stated that he wants to interrogate the aforesaid accused persons and proceed further with investigation. From the documents involvement of accused is shown. Hence, IO is at liberty to interrogate the accused persons in Jail. The concerned Jail Superintendent will permit the IO to interrogate the accused persons and proceed further with investigation as per rules. Accordingly, application stands disposed off.

Copy of this order be given dasti to the IO. Copy of this order be given dasti to the IO. Copy of order be uploaded in CIS. Copy of order be also sent to concerned Jail Superintendent. Dasti copy of the order be given to IO as prayed for.

**Jail Visiting Duty MM**

**Delhi/17.06.2020**

  
**(Manoj Kumar)**  
**Mandoli Jail,**



IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:  
MANDOLI JAIL: DELHI

FIR No. 262/20

PS -Kalyan Puri

17.06.2020 (at 02:50 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

Accused Aakash produced in muffled face after fresh arrest.

IO- HC Lalit Kumar with case file in person.

LAC not available.

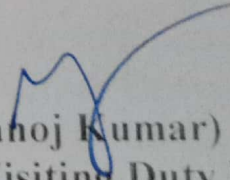
MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

At this stage, IO has moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 01.07.2020. Dasti copy of order be given to IO as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

**MANDOLI JAIL: DELHI**

FIR No. 012333/20

PS -Kalyanpuri

17.06.2020 (at 04:50 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

IO/HC Lalit Kumar with case file.

Accused Prem Sigh produced in muffled face after fresh arrest.

MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

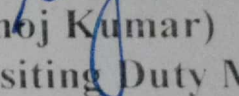
At this stage, IO moved an application for grant of 14 days JC of the accused.

Heard.

Considering the gravity of the offence, the application of IO is allowed.

Accused is sent to JC till 01.07.2020. Dasti copy of the order be given as

prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



**IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:**  
**MANDOLI JAIL: DELHI**

DD No.41A dated 17.06.2020 PS Mandawali

17.06.2020 (at 04:50 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

*This is fresh kalandra filed under Section 41.1 (D) Cr. P.C.*

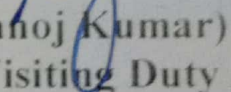
Present : None for the State.

ASI Virender in DD No.41A dated 17.06.2020 PS Mandawali .

Accused Prem Sigh produced in muffled face after fresh arrest in kalandara under Section 41.1(D) Cr. P.C. by ASI Virender.

As accused has already been arrested in connected FIR No.12333/20, so kalandara under Section 41.1 (D), Cr. P.C. stands disposed off and be attached with the main case file of FIR No.012333/20 PS Kalyanpuri.

Dasti copy of the order be given as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

MANDOLI JAIL: DELHI

FIR No. 279/20

PS –New Ashok Nagar

17.06.2020 (at 05:10 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

SI Parikshit in person.

IO/ASI Amarjeet Singh present with case file.

Accused Shahmeen produced in muffled face after fresh arrest.

LAC is not available.

MLC and arrest memo of the accused perused. I am satisfied with the reasons of arrest of accused.

IO has moved an application for grant of three days PC of the accused wherein it has been mentioned that the accused has disclosed that he can get arrested co-accused persons and further can get recovered the weapon used in the commission of offence.

Application perused. Disclosure statement of the accused also perused. Arguments from both the sides heard.

In view of the fact that the police interrogation is an integral part of the police investigation and accused has disclosed that he can get arrested the co-accused persons and further can get recovered the weapon used in the commission of offence, therefore, case for police custody is made out in this matter. Accordingly, application of IO is allowed and he is granted three days PC of the accused.

Accused be produced before the concerned Court on 20.06.2020.

Accused be got medically examined as per *Hon'ble Supreme Court* guidelines. Dasti copy of order be given to IO as prayed for.

(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:  
MANDOLI JAIL: DELHI

FIR No.267/20

PS -Welcome

17.06.2020

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

IO/SI Nishant is present with case file.

Accused Rahul @ Bharat produced in muffled face after fresh arrest.

LAC is not available.

MLC and arrest memo of the accused perused. I am satisfied with the reasons of arrest of accused.

IO has moved an application for grant of one day PC of the accused wherein it has been mentioned that the accused has disclosed that he can get arrested co-accused in this matter.

Application perused. Disclosure statement of the accused also perused. Arguments from both the sides heard.

In view of the fact that the police interrogation is an integral part of the police investigation and accused has disclosed that he can get arrested the co-accused, therefore, case for police custody is made out in this matter. Accordingly, application of IO is allowed and he is granted three days PC of the accused.

Accused be produced before the concerned Court on 18.06.2020.

Accused be got medically examined as per **Hon'ble Supreme Court** guidelines. Dasti copy of order be given to IO as prayed for.

(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

**IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:**  
**MANDOLI JAIL: DELHI**

FIR No.265/20

PS -Welcome

17.06.2020 (at 05:25 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : Ld. APP for the State.

Accused Raj Kumar and Govind produced after one day PC.

LAC not available.

IO/ASI Ankur Shyoran with case file.

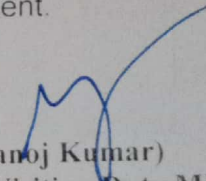
Today, IO has filed an application for release of the accused persons in the present case. It is submitted in the application that nothing has been recovered from the possession or at the instance of the accused persons. Let, statement of IO to that effect be recorded

**Statement of IO/SI Ankur Shyoran, No.D-3084, PS Welcome, New Delhi.**

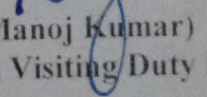
On SA

I am IO in this case. I am making this statement voluntarily. Nothing has been recovered or discovered at instance of present accused persons. There is nothing against the accused except disclosure statements. I shall be bound by my statement.

RO&AC

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020

I have perused the application and the record of investigation done by IO of this case. Perusal of same reveals that there is nothing against the accused persons except the disclosure statement which is itself inadmissible in evidence. In these circumstances, the application of the IO is allowed. **The accused persons are released from the present matter at this stage subject to furnishing of personal bond in the sum of Rs.5,000/- each to the satisfaction of IO.** Accused persons be released forthwith, if not required in any other case. Copy of order be uploaded in CIS. Copy of order be also sent to concerned Jail Superintendent. Dasti copy of the order be given to IO as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:  
MANDOLI JAIL: DELHI

FIR No. 292/20

PS -Dayalpur

17.06.2020 (at 05:30 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

IO/SI Rajiv is present with case file.

Accused Sadan and Muhit produced in muffled face after fresh arrest.

LAC is not available.

MLCs and arrest memos of the accused persons perused. I am satisfied with the reasons of arrest of accused persons.

IO has moved an application for grant of two days PC of the accused persons wherein it has been mentioned that the accused persons have disclosed that they can get arrested co-accused persons and further can get recovered the case property in this matter.

Application perused. Disclosure statements of the accused persons also perused. Arguments from both the sides heard.

In view of the fact that the police interrogation is an integral part of the police investigation and accused persons have disclosed that they can get arrested the co-accused persons and further can get recovered the case property, therefore, case for police custody is made out in this matter. Accordingly, application of IO is allowed and he is granted two days PC of the accused.

Accused persons be produced before the concerned Court on 19.06.2020.

Accused persons be got medically examined as per *Hon'ble Supreme Court* guidelines. Dasti copy of order be given to IO as prayed for.

(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



**MANDOLI JAIL: DELHI**

DD No.100A dated 16.06.2020 PS Seemapuri

FIR No.

17.06.2020 (at 04:50 pm)

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

*This is fresh kalandra filed under Section 41.1 (D) Cr. P.C.*

Present : None for the State.

HC Bijender in DD No.100A dated 16.06.2020 PS Seemapuri in person.

IO/HC Sachin Kumar in person.

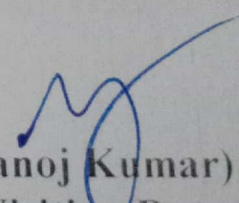
Accused Shahnawaj produced in muffled face after fresh arrest in kalandara under Section 41.1(D) Cr. P.C. by HC Bijender.

MLC and arrest memo perused. This Court is satisfied with the reasons of arrest.

IO submits that case property in FIR No.1319/18 PS Loni UP has been recovered from the possession/at the instance of accused. He further submits that necessary intimation has been sent to concerned PS, however, none appeared.

Since, kalandra beingailable offence, so accused is admitted to bail subject to furnishing bail bond and surety bond for a sum of Rs.10,000/-.

Bail bond and surety bond not furnished. Accused is sent to JC till 01.07.2020. Dasti copy of the order be given as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



**IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:**  
**MANDOLI JAIL: DELHI**

DD No.26A dated 17.06.2020 PS Paharganj

FIR No.10289/15 PS Seemapuri

17.06.2020

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

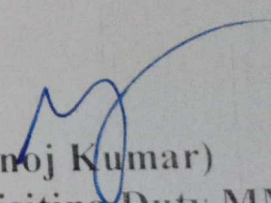
*This is fresh kalandra filed under Section 41.1 (c) Cr. P.C.*

Present : None for the State.

HC Iftikhar in DD No.26A dated 17.06.2020 PS Paharganj in person.

Accused Sandeep produced after fresh arrest in kalandara under Section 41.1(c) Cr. P.C. by HC Iftikhar.

MLC and arrest memo perused. This Court is satisfied with the reasons of arrest. Accused is declared PO vide order dated 03.03.2020 by Ld. MM Sh. Mayank Mittal. So, accused is taken into custody and sent to JC till 01.07.2020. Kalandra stands disposed off and be tagged with the main case file. Copy of order be given as dasti.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020



IN THE COURT OF SH. MANOJ KUMAR: JAIL DUTY MM:  
MANDOLI JAIL: DELHI

FIR No. 87/20

PS -Jafrabad

17.06.2020

*In pursuance to the order No.6435-6506/CMM/Central/SS/DM/2020 dated 13.06.2020, the undersigned is sitting as a Jail Magistrate at Mandoli Jail, Delhi.*

Present : None for the State.

IO/SI Rakesh Kumar present with case file.

Accused Mehtab produced in muffled face after fresh arrest.

LAC is not available.

MLC and arrest memo of the accused perused. I am satisfied with the reasons of arrest of accused.

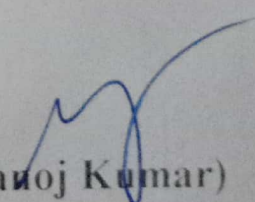
IO has moved an application for grant of one day PC of the accused wherein it has been mentioned that the accused has disclosed that he can get arrested co-accused in this matter.

Application perused. Disclosure statement of the accused also perused. Arguments from both the sides heard.

In view of the fact that the police interrogation is an integral part of the police investigation and accused has disclosed that he can get arrested the co-accused, therefore, case for police custody is made out in this matter. Accordingly, application of IO is allowed and he is granted one day PC of the accused.

Accused be produced before the concerned Court on 18.06.2020.

Accused be got medically examined as per *Hon'ble Supreme Court* guidelines. Dasti copy of order be given to IO as prayed for.

  
(Manoj Kumar)  
Jail Visiting Duty MM  
Mandoli Jail, Delhi/17.06.2020